

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB)-895(ND)2019

**CORAM:**

**PRESENT: MR. L. N. GUPTA  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
08.01.2020**

**NAME OF THE COMPANY: ~~M/s.~~ Kaushalya Bansal V/s. Dwarkadhis  
Projects Pvt. Ltd.**

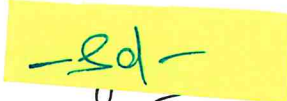
**SECTION: 7 of IBC, 2016**

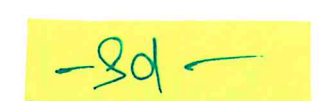
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**Present: Mr. Vinod Kumar Chaurasia, Advocate for the Petitioner  
Ms. Pallavi Mishra, Advocate for the Respondent**

**ORDER**

The claim of the petitioner is based on a promise to refund the money given to the Corporate Debtor upon their cancelling the allotment. It is submitted by the Ld. Counsel for the Petitioner that though a sum of Rs. 15 lakhs had been given to the Corporate Debtor; the Corporate Debtor has promised to refund a sum of Rs. 10 lakhs after due deductions. No steps have been taken to liquidate this liability. Ld. Counsel for the Corporate Debtor prays for an adjournment. At his request, adjourned to 9<sup>th</sup> January 2020.

  
**(L. N. Gupta)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**